

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 167
(CAA)-62(PB)/2019

IN THE MATTER OF:

M & B Footwear Pvt. Ltd. and
KPS Products Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 04.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner :
For the RD(NR)

Mr. Rajeev, Adv.
Ms. Chetna Kandpal, CP

ORDER

Despite sufficient opportunities granted, the Income Tax Department has not filed any observation, therefore, they are deemed to have no objection. Even otherwise it is a case of demerger and the both the companies would survive without being dissolved.

Arguments heard. Order reserved.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)